

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No.3860/2018

This the 11th day of October, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Hem Raj
Age 31 years,
Group 'C',
S/o Shri Gopal Dutt,
R/o A-341, Pradhan Enclave,
TGT (Technical)
Burari, Delhi-110084.Applicant

(By Advocate: Shri Vijay Datt Gahtora)

Versus

1. Govt. of NCT of Delhi
Directorate of Education,
Old Secretariat,
Delhi-110054.
2. Government of NCT of Delhi
Directorate of Education Planning Branch,
First Floor,
Patrachar Vidyalaya Building,
Timar Pur, Delhi-110054.
3. The Principal,
Govt. Sarvodaya Vidhyalaya,
Lancer Raod,
Delhi-110054.Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for applicant.

2. It is submitted that the applicant is working as TGT (Sanskrit) in the Government Sarvodaya Vidhyalaya, Lancer Road, Delhi and that since on 02.07.2018, the mother of the applicant fell ill and was not even in a position to move, the applicant being the only member of the family attending her, could not attend his duties w.e.f. 02.07.2018. He sent a leave application through one teacher, namely, Ms. Tanu Tyagi, who is also working in the same school and she handed over the leave application to the respondent No.3, the Principal of the school. On 17.07.2018, when the applicant went to join duty, the respondent No.3 had not allowed the applicant to join by stating that he had already been relieved/dis-engaged vide the impugned letter dated 12.07.2018, w.e.f. 12.-07.2018 itself.

3. The learned counsel submits that relieving/dis-engaging the applicant without issuing any notice and giving any opportunity is illegal and arbitrary. It is also submitted that the applicant made Annexure-A/4 representation to the Deputy Director (Education), District North, New Delhi on 28.09.2018, explaining the circumstances under which the applicant could not attend the duty at the relevant point of time, but no orders have been passed thereon till date.

4. In the circumstances, the OA is disposed of at the admission stage itself, without going into the merits of the case, by directing

the respondents to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 30 days from the date of receipt of a certified copy of this order. No costs.

5. Let a copy of the OA be enclosed to this order.

(A.K. BISHNOI)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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